IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

P.No. 1310/869

| Date | Office Notes | Orders of Tribunal |
|-------|--|---|
| 1.86 | | CHRKRJ/PSM |
| | | None appears for the applicant. Respondents 1 to 3 by Shri N. Basavaraj Respondent 4 by Shri B.B. Datta. Shri Datta states that his client is not a necessary party and has filed a stateme of objection in this behalf. Respondent |
| | | 4 is the Kudremukh Iron Ore Co. Limite His plea is accepted and the name of Respondent 4 will be deleted. |
| | | 2. It is not clear whether notice has been served on the applicant. The case may be fixed for 2.1.1987 and notice to be served to the applicant by Registers |
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| so No | the smud to 10 their can be did | his MEMBER (J) MEMBER (27.11.1986 27.11.19 |
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| | | Shri Shivaji Rao for the applicant and Shri Mas. Padmarajaiah fo the respondents. Shri Radmarajaiah inf us that he has received instructions to the CISF in which the applicant was employed before he was removed from se has been declared an armed force of the union. He should furnish a copy of the notification in which & CISF has been declared an armed force of the union. |
| | A.L. K | (Ch. Ramakrishna Rao) (P. Srinivasa Member (J) Member (A) 2.1.87 |
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Orders of Tribunal Office Notes Date vækalatt filel by the Sni K. Shivurai Rao. is added to file CHRKRJ/LHARM 16.1.1987 Shri Shivaji Rao for applicant. Shri M.S. Padmarajaiah for Shri N. Basavaraj counsel for Respondent present. The case was last heard on 2.1.1987 when Shri Padmarajaiah brought to our notice that he had received instructions that 🤄 Central Industrial Security Force in which the applicant was employed before he was removed from service, has been declared as "armed forces of the Union". He was directed to furnish a copy of the Notification wherein CISF has been declared as an armed force of the Union. Shri Padmarajaiah has accordingly produced before us a copy of the Central Industrial Security Forces (Amendment) Act 1983. On perusing this Amendment Act Section 4 reads as under:-In Section 3 of the Act, -(a) in sub-section (1), for the words "the forces", the words "an aimed force of the Union" shall be substituted. In view of the above this Tribunal has no jurisdiction to entertain this application because of the provisions of

Section 2(a) of the Administrative Tribunal Act, 1985.

We therefore direct the Registrar of this Beach to take steps to retransfer this application to the High Court of Judicature Karnataka.

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